

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 101**  
**CP-106(ND)/2024**

**IN THE MATTER OF:**

RAMANAND MITTAL

.... Petitioner/Applicant

Vs.

DREAM TREADERS FILMS (INDIA) PRIVATE ...  
LIMITED

Respondent

**Order under Section 241-242**

**Order delivered on 03.06.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Amit Agarwal, Mr. Rahul Kukreja, Mr. Sajal Jain,  
Ms. Radhika Yadav, Advs.

For the Respondent :

**ORDER**

We have heard the submissions made by Ld. Counsel appearing for the Applicant.

Issue notice to Respondent.

The Applicant is directed to serve notice along with a copy of the application to the Respondent by all modes and file proof and affidavit of service within one week.

Respondent is directed to file a reply affidavit within one week after receipt of the notice.

List the matter **on 05.08.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Ajay

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**